GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:1579
ANSWERED ON:18.11.2010
JUVENILE COURTS
Panda Shri Baijayant;Pradhan Shri Nityananda;Sayeed Muhammed Hamdulla A. B.

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of pending cases against juveniles in the country;
- (b) whether the Government proposes to devise certain action plan to speed up trial of under-trials who have been accused of petty crimes;
- (c) if so, the details thereof? and
- (d) the present status of juvenile courts in the country?

Answer

MINISTER OF LAW AND JUSTICE (Dr. M. VEERAPPA MOILY)

- (a): The information is being collected and the same will be laid on the Table of the House.
- (b) & (c): Hon'ble Minister of Law & Justice vide his letter dated 14th January, 2010, requested Chief Justices of all the High Courts to undertake a programme in Mission Mode for reducing the number of undertrials cases and to ease congestion in jails. The Mission sought to reduce 2/3rd of the undertrial cases from 26th January, 2010 to 31st July, 2010. It was also requested that the Legal Services Authority at the State, District and Taluka levels may be involved to assist in this programme. The Chief Ministers of the States were also requested to facilitate the Judiciary to make this Mission a success.

The primary purpose of the programme is the reduction of overcrowding in prisons and release on bail of those undertrial prisoners who are entitled to be so released.

(d): The information is being collected and the same will be laid on the Table of the House.